

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013

(Arising out of impugned final judgment and order dated 17-08-2011 in WB No. 32456/1994 passed by the High Court of Judicature at Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) THR LRS & ORS.

Respondent(s)

([TOP OF THE BOARD])

WITH SLP(C) Nos. 8986/2013 and 8937/2013

Date : 11-04-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Imtiaz Ahmed, Adv.
Ms. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
Ms. Amra Moosavi, Adv.
For M/S. Equity Lex Associates, AOR

For Respondent(s) Mr. Rajinder Mathur, AOR

Mr. Akshat Kumar, AOR

Mr. Praveen Jain, AOR

Mr. S.K. Tyagi, Adv.

Ms. Aishwarya Bhati, Adv.

Ms. Swarupama Chaturvedi, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the petitioner seeking adjournment on the ground of personal difficulty.

As prayed, these matters are adjourned for two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER